

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 114 of 1999.

Friday this the 29th day of January, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. N.R. Balakrishnan,
S/o K.K. Raman, 'Latha Nivas'
(Now 'Savitha Priya'), Kallur Road,
Alagappanagar, Trichur-680 302.
2. N.B. Baburaj,
S/o N.R. Balakrishnan,
(Latha Nivas' (Now Savitha Priya)
Kallur Road, Alagappanagar,
Trichur- 680 302.
3. N.B. Rajkumar,
S/o N.R. Balakrishnan,
(Latha Nivas' (Now Savitha Priya),
Kallur Road, Alagappanagar,
Trichur-680302. Applicants

(By Advocate Shri K.S. Madhusoodhanan)

Vs.

1. Union of India represented by
Secretary, Department of
Telecommunications, New Delhi.
2. The Director General,
Tele-communication,
Parliament Street, New Delhi.
3. Chief General Manager, Telecom,
Kerala Circle, Thiruvananthapuram.
4. General Manager, Indian
Telecommunication Department,
Telecom District, Thrissur. Respondents.

(By Advocate Shri R. Vijayakumar, ACGSC)

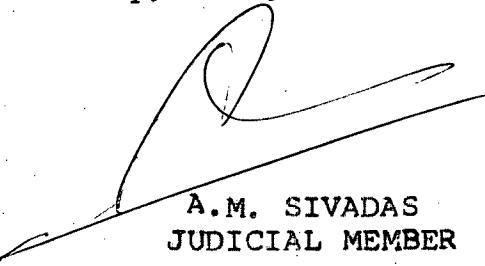
The application having been heard on 29th January, 1999,
the Tribunal on the same day delivered the following:

O R D E R

Applicants seek to set aside A-8 order and to direct
the 3rd and 4th respondents to consider the appointment of
the third applicant on compassionate grounds.

2. When the Original Application was taken up, the learned counsel appearing for the applicant submitted that it is suffice to direct the second respondent to dispose of A-9 appeal within a reasonable time.
3. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.
4. Accordingly, the second respondent is directed to dispose of A-9 appeal dated 14.8.96 within a period of three months from the date of receipt of a copy of this order.
5. Original Application is disposed of as above. No costs.

Dated this the 29th day of January, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURES

1. **Annexure A8: True copy of the rejection letter No. STA/242-2/I1/18 dated 13.1.95 issued by the 4th respondent.**
2. **Annexure A9: True copy of the Appeal memorandum dated 14.8.96 submitted by the 2nd applicant before the 2nd respondent.**